

Central Administrative Tribunal  
Principal Bench

21

O.A. No. 2852 of 1997.

New Delhi, dated this the 6th January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Smt. Kanta,  
W/o Shri Harbans Lal,  
3462, Raja Park,  
Shakurpur,  
Delhi. ... Applicant

(By Advocate: Shri Mahesh Srivastava)

Versus

1. NCT of Delhi through  
its Secretary (Education),  
Old Secretariat, Delhi.
2. Director of Education,  
Old Secretariat,  
Delhi.
3. The Principal,  
Govt. Girls Sr. Secondary School No.1,  
Shakurpur,  
Delhi-110034. ... Respondents

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for a direction to Respondents to regularise her service on the post of Aya/Helper.

2. We have heard applicant's counsel Shri Srivastava. None appeared for respondents even on the second call although this case has been listed on successive date for Possible Final Hearing.

3. Shri Srivastava states that applicant has been working as helper in the Domestic Science Laboratory, Govt. Girls Senior Secondary School, Shakurpur since July, 1984.

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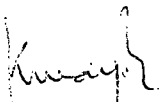
4. Respondents, however, state in their reply applicant was employed as Part Time Helper on casual basis and she has been performing the duties on working days and hence they are unable to regularise her services.

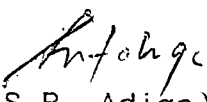
5. Shri Srivastava invites our attention to the certificate issued by the Principal of the School dated 13.12.93 (Annexure Annexure A). From a perusal of the same it appears that applicant has been engaged as a helper in Domestic Science Laboratory on daily wage basis since 23.7.84 and has been paid in the working hours of the school @ Rs.21.40 for every working day.

6. If and when any regular post of Aya/Helper in the aforesaid school becomes available, Respondents should consider the case of the applicant for regularisation against the said post in accordance with rules and instructions in view of admitted position that applicant has been working since July, 1984.

7. Meanwhile Respondents should also consider paying applicant wages according to Minimum Wages Act prescribed on the subject.

8. The O.A. stands disposed of in terms of Paragraph 6 and 7 above. No costs.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

/GK/